

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

(14)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 22/02/2018 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : CP/721/ (IB)/CB/2017
NAME OF THE PETITIONER(S) : SIRAJ & RENU
NAME OF THE RESPONDENT(S) : URBANEDGE HOTELS PVT LTD
UNDER SECTION : 9 RULE 6 OF INSOLVENCY & BANKRUPTACY CODE 2016

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

D. Murali

PAWAN JHABARI

Operational creditor

Corporate Debtor

D. Murali

K.P.S

ORDER

Counsels for both the parties are present. Counsel for the Applicant has filed the rejoinder; copy of the same is given to the other side. Counsel for the Corporate Debtor submitted that an appeal has been filed against the award on the basis of which Application has been filed. The said award was challenged before the Hon'ble High Court of Madras. The Court was pleased to grant stay and prayed for time for placing the certified copy of the order on record. At request, time is enlarged. Put up on 08.03.2018 at 10.30 A.M.

-sd/-
(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)